

**Central Administrative Tribunal
Madras Bench**

OA/310/00327/2016

Dated Wednesday the 04th day of April Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

E.Rajaraman
T-3, Thiruavinankudi Apartment,
L.B.Road, Thiruvanmiyur,
Chennai 600 041. .. Applicant
By Advocate **Mr.G.Veerapathiran**

Vs.

1. Union of India,
Government of India, rep by its
Secretary,
M/o Railways, New Delhi.
2. The Chairman,
M/o Railways,
Railway Board, Railbhavan,
New Delhi.
3. The General Manager,
East Coast Railway,
Bhubaneshwar, Orissa.
4. The Hon'ble Chairman,
Railway Claims Tribunal,
13/15, Mail Road,
New Delhi 110 054.
5. The Additional Registrar,
Railway Claims Tribunal,
PFDC Building,
2nd Floor, A 84, Kharvela Nagar,
Bhubaneshwar 751 001. .. Respondents

By Advocate **M/s.R.Sathyabama**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

No representation for the applicant. Counsel for the respondents represented. It was noted on the last hearing on 26.3.2018 that the applicant had remained unrepresented on 22.8.2017 and thereafter on 24.1.2018 and 08.2.2018. Accordingly the matter was posted under the caption 'For dismissal' today.

2. As there is no representation for the applicant today also, it is clear that the applicant is not interested in prosecuting this case. Accordingly, the OA is dismissed for non-prosecution.

(R.Ramanujam)
Member(A)
04.04.2018

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